

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/01025/2016

DATED THIS THE 28TH DAY OF JULY, 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

1.Javed Pasha,
S/o M.D. Ghous,
Aged about 40 years,
R/at No.593, 9th Cross,
Divanarapalya,
Yeshwanthpur,
Bengaluru-560 054.

2.Srinivasa,
S/o Narayanappa,
Aged about 46 years,
R/at No.127, Mulluru,
Bengaluru South,
Bengaluru-560035.

3.M.C.Ganesha,
S/o Chinnappa Reddy,
Aged about 38 years,
R/at No.116, Mulluru,
Bengaluru South,
Bengaluru-560035.

...Applicants.

(Applicants No. 1 to 3 are working as Contingent workers
At Central Excise, Bengaluru-1 Commissionerate,
Bengaluru.)

(By Advocate Shri K. L. Sujaya)

V/s.

1.The Commissioner of Central Excise,
Bengaluru-1 Commissionerate,
C.B. Building, Queen's Road,
Bengaluru-560 001.

2.The Chief Commissioner of Central Excise,
Karnataka Circle,
C.R. Building, Queen's Road,
Bengaluru-560 001.

3.The Joint Secretary (Admn.),
Government of India,
Ministry of Finance,
Department of Revenue,
Central Board of Excise & Customs,
North Block, New Delhi-110 001.

4.The Chairman,
Central Board of Excise & Customs,
North Block, New Delhi-110 001.

5.The Director,
Department of Personnel & Customs,
North Block, New Delhi-110 001.

6.Union of India,
Represented by its Secretary,
Government of India,
Ministry of Finance,
North Block, New Delhi-110 001.Respondents.

(By Shri S. Prakash Shetty, Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. It appears that the matter is covered by the decision of the Hon'ble High Court in W.P. Nos.70873/2012 and all other connected cases and several other Tribunal's judgements also, dated 18.6.2013. Therefore, we had specifically asked the learned counsel for the respondents whether the facts of this case and those cases are similar. The answer being affirmative, there will be a direction to the respondents to consider the case of the applicants also for the same benefits and pass appropriate orders as the case may be in accordance with law within a period three months from the date of receipt of a copy of this order.

2. The OA is disposed of as above. No order as to costs.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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